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ORISSA ACT 10 OF 1981

THE ORISSA GRAMA PANCHAYATS (REDUCTION OF TERM OF OFFICE) ACT,  
1981

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## ORISSA ACT 10 OF 1981

## \*THE ORISSA GRAMA PANCHAYATS (REDUCTION OF TERM OF OFFICE) ACT, 1981

[Received the assent of the Governor on the 6th April 1981, first published in an extraordinary issue of the Orissa Gazette, dated the 7th April 1981 ]

AN ACT TO PROVIDE FOR THE REDUCTION OF THE TERM OF OFFICE OF THE GRAMA PANCHAYATS OF THE STATE AND FOR MATTERS INCIDENTAL THEREBTO

Be it enacted by the Legislature of the State of Orissa in the Thirty-second Year of the Republic of India, as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Orissa Grama Panchayats (Reduction of Term of Office) Act, 1981.

(2) It shall extend to the whole of the State of Orissa.

(3) It shall be deemed to have come into force with effect from the 10th day of February, 1981.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) 'Grama Panchayat Act' means the Orissa Grama Panchayat Act, 1964; Orissa Act of 1963.

(b) 'Grama Panchayat' means a Grama Panchayat constituted under the Grama Panchayat Act;

(c) words and expressions used in this Act but not defined herein, shall have the same meaning as assigned to them respectively, under the Grama Panchayat Act.

Reduction of term of Office.

3. Notwithstanding anything contained in the Grama Panchayat Act, the term of office of the members of all the Grama Panchayats of the State as extended by the State Government, under the proviso to sub-section (2) of section 17 of that Act, shall be deemed to have expired on and with effect from the 10th day of February, 1981.

Consequences of reduction of term of office.

4. Upon expiration of the term of office of the members of the Grama Panchayats under section 3,—

(a) during the period beginning with the date of commencement of this Act and until the newly elected members of the Grama Panchayat and its Sarpanch assume office, the powers and functions of the Grama Panchayat and its Sarpanch shall be exercised and discharged by the Gram Panchayat Extension Officer having jurisdiction over the concerned Grama or by any other Officer authorised by the State Government in that behalf;

(b) the election of members (including the Sarpanch) for the reconstitution of the said Grama Panchayats shall be held in accordance with the provisions of the Grama Panchayat Act and the rules made thereunder within a period of <sup>2</sup>[three years] from the aforesaid date :

<sup>2</sup>[Provided that the election of members (including the Sarpanch) for the reconstitution of the Grama Panchayats specified in the schedule shall be held within a period of three years and six months from the aforesaid date.]

(c) the Grama Panchayats so reconstituted shall, for all purposes be deemed to have been constituted under, and be governed by the provisions of the Grama Panchayat Act and the Rules made thereunder.

\* For statement of objects and reasons see *Orissa Gazette Extraordinary*, dated the 10th March 1981 (No. 300).

1. Substituted by the Orissa Grama Panchayats (Reduction of Term of Office) Second Amendment Act, 1983 (Orissa Act 25 of 1983) s.2.

2. Inserted by the Orissa Grama Panchayats (Reduction of Term of Office) Amendment Act, 1984 (Orissa Act 5 of 1984) s. 2.

Repeal and savings.

5. (1) The Orissa Grama Panchayats (Reduction of Term of Office) Ordinance, 1981 is hereby repealed.

Orissa Ordinance No. 1 of 1981.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

**SCHEDULE**

Name of the Districts	Name of the Block	Name of the Grama Panchayats
(1)	(2)	(3)
1. Cuttack	1. Cuttack Sadar	1. Gatlroutpatna
	2. Barang	1. Ramdasapur 2. Madhapur
	3. Athagarh	1. Mancheswar
2. Puri	1. Gop	1. Birtung
		2. Mahalapada
		3. Simul
		4. Banakhandi

1. Added by the Orissa Grama Panchayats (Reduction of Term of Office) Amendment Act 1984 (Orissa Act 5 of 1984) s. 3.